

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1866 of 1994

Dated: 19.01.1995

Hon. Mr. S. Das Gupta, Member (A)  
Hon. Mr. T.L. Verma, Member (J)

Arun Kumar, son of Shri Ram Chandra  
Resident of Village and Post Office  
Barhni Chapa, District Sidharth Nagar. ...Applicant.

( By Advocate Sri Virendra Singh )

Versus

1. Union of India, through Inspector,  
Up-Mandaleeya Nirikshak,  
Dak Up Mandal, Dumariaganj,  
District Sidharth Nagar.
2. Branch Post Master, Barhni Chapa, Dumariya  
Ganj, Sidharth Nagar.
3. Shri Dhruva Raj, R/o Village and  
P.O. Barhni Chapa, District  
Sidharth Nagar.
4. Shri Bankey Lal, son of Sri Jhinkoo,  
R/o village Loniyaadeeh, P.O. Barhni  
Chapa, District Sidharthnagar. ..Respondents.

Q

O R D E R

( By Hon. Mr. S. Das Gupta, Member (A) )

Heard the learned counsel for the applicant.

As it was already noted on the previous date,  
the applicant was appointed as a Substitute  
by one Dhruva Raj who was working as E.D.

W.L.

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*on his appointment as E.D. Runner & Delivery Agent.* Since a fresh appointment has been made to the post of E.D. Runner, the applicant therefore, has to make a way for appointment of Dhruva Raj to his original post.

2. The applicant has challenged the appointment of one Bankey Lal on the post of E.D. Runner on which Dhruva Raj was earlier temporarily appointed. We are of the view that the applicant has no locus standi in challenging the appointment of Bankey Lal to the post of E.D. Runner and if at all such appointment can be challenged <sup>Mr. J. is</sup> only by Dhruva Raj and not by the applicant.

3. In view of the foregoing, we hold that this application is misconceived and the same is, therefore, dismissed in limine at the admission stage itself.

*J. M. M.*

Member (J)

*W. C.*

Member (A)

(n.u.)